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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 21st July 1943

No. 15232—*Com.-16/43-Com.(C)*.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

New Delhi, 29th May 1943

No. 22-I.T.C./43—For the purposes of clause (v) of the notification of the Government of India in the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August 1941, and in supersession of that Department notification No. 57-I.T.C./41, dated the 23rd August 1941, the Central Government has been pleased to appoint *ex officio* the undermentioned officers as Import Trade Controllers:—

- (1) The Collector of Customs, Madras, for the Province of Madras.
- (2) The Deputy Chief Controller of Imports, Bombay, for the Province of Bombay.
- (3) The Foreign Trade Controller, Calcutta, for the Provinces of Bengal and Orissa.
- (4) The Collector of Customs, Karachi, for the Province of Sind.
- (5) All Collectors of Land Customs in Provinces other than those mentioned above, in respect of imports across land customs frontiers over which each such Collector has jurisdiction.

IMPORT TRADE CONTROL *New Delhi, 1st July 1943*

No. 23-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to cancel the notifications of the Government of India in the Department of Commerce Nos. 25-I.T.C./40, dated the 31st December 1940, 56-I.T.C./41, dated the 23rd August 1941 and 22-I.T.C./42, dated the 28th March 1942, and to prohibit the bringing into British India by sea, land or air from any place outside India of any goods of the descriptions specified in the Schedule hereto annexed, except the following, namely:—

- (i) any goods imported by the Central Government for Defence purposes;
- (ii) any goods imported for transshipment to, or in bond for re-export to, any country outside India, or in transit through India by post, or redirected by post outside India without leaving the custody of the Postal Department;
- (iii) any goods imported by an individual, either as passenger's baggage or through the post, for the private and personal use of the importer;
- (iv) goods of any description the importation of which is covered by an import licence issued in pursuance of the Machine Tool Control Order, 1941;
- (v) any goods imported by the Government of the United States of America either for the use of the American Forces in India, or for transit through India for the use of American Forces in other countries;
- (vi) Defence supplies for the Republic of China;
- (vii) any goods covered by an Open General Licence issued by the Central Government;
- (viii) any goods of the descriptions specified in Part I of the Schedule which are covered by a special licence issued by the Steel Import Controller or by a Deputy Steel Import Controller, appointed in this behalf by the Central Government;
- (ix) goods of any description other than those specified in Part I of the Schedule which are covered by a special licence issued by the Chief Controller of Imports appointed in this behalf by the Central Government;

(x) any goods of the descriptions specified in Part II of the Schedule which are covered by a special licence issued by the Deputy Chief Controller of Imports at Calcutta appointed in this behalf by the Central Government;

(xi) any goods of the descriptions specified in Part III of the Schedule which are covered by a special licence issued by the Deputy Chief Controller of Imports at Bombay appointed in this behalf by the Central Government;

(xii) any goods of the descriptions specified in Part IV of the Schedule which are covered by a special licence issued by an Import Trade Controller appointed in this behalf by the Central Government;

(xiii) any goods of the descriptions specified in the Schedule which are covered by a special licence issued by any officer specially authorised in this behalf by the Central Government:

Provided that nothing in these exceptions shall prejudice the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.

SCHEDULE

[N.B.—Each entry in column (2) has the same meaning as in the item of the First Schedule to the Indian Tariff Act, 1934 (XXXII of 1934), specified against it in column (3) being the item which applies, wholly or in part, to the entry in column (2).]

PART I

(Applications for special licences to be directed to the Steel Import Controller)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
1	Calcium Molybdate, Molybde and other Molybdenum products.	28 and 70(1)
2	Ferro-Tungsten	63 (1)
3	Ferro-Molybdenum	63 (1)
4	Ferro-Vanadium	63 (1)
5	Ferro-Titanium	63 (1)
6	Ferro-Phosphorus	63 (1)
7	Ferro-Columbium (also known as Ferro-Niobium).	63 (1)
8	Ferro-Selenium	63 (1)
9	Ferro-Silicon	63 (1)
10	Ferro-Chromo	63 (1)
11	Refined ferro-manganese (all grades below 3 per cent carbon).	63 (1)
12	Silico-Manganese	63 (1)
13	Silico-Spiegel	63 (1)
14	Ferro-Silicon-Zirconium	63 (1)
15	Iron or steel angle, channel, tee, flat beam or joist, zed, trough and piling.	63 (2)
16	(a) Iron or steel rounds, rods, squares, hexagons, and other sections and shapes (and whether black or bright). (b) High speed, alloy and carbon tool steel sections, stainless and heat resisting steels.	63 (3), 63 (14) 63 (19), 63 (20) and 63 (25).
17	Iron or steel pipes and tubes and fittings therefor including valves.	63 (6), 63 (17) and 63 (18).
18	Iron or steel plates, medium plates, solo plates, terne plates, black plates, silver furnished plates including cast iron plates.	63 (7), 63 (19) and 63 (20).
19	Steel ingots and iron or steel, blooms, billets and slabs excluding pieces of less than 1½ inches square or thick.	63 (8)
20	Iron or steel structures, fabricated partially or wholly if made mainly or wholly of iron or steel bars, sections, plates or sheets for the construction of buildings and colliery arches or pit props and parts thereof.	63 (9) and 63 (28).
21	Steel timplates and tinued sheets, including tin taggers, and cuttings of such plates, sheets or taggers.	63 (10).
22	Iron and steel bolts, nuts, set screws, machine screws and machine studs.	63 (12), 75 (1) and 75 (5).
23	Iron and steel hoops and strips	63 (14)
24	Iron or steel rivets	63 (15)
25	Iron or steel nails and washers all sorts not otherwise specified.	63 (16)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
26	Iron or steel sheets, coated and uncoated, less than 3 millimetres including galvanised, lead-coated and celloctite sheets.	63 (20) and 63 (28).
27	Iron or steel rails, sleepers or fishplates for railways and tramways.	63 (21), 63 (22) and 63 (23).
28	Malleable iron rail clips	63 (22)
29	Iron or steel wire rope and wire strand ..	63 (24)
30	Iron or steel wire whether plain or barbed ..	63 (24) and 63 (25)
31	Iron or steel wire nails	63 (25)
32	Iron or steel electrodes coated	63 (28)
33	Iron or steel electrodes uncoated	63 (3) and 63 (25).
34	Iron or steel wire rods coated or uncoated ..	63 (3), 63 (25) and 63 (28).
35	Iron or steel wire netting	63 (28)
36	Iron or steel wire chain link fencing, wire mesh, wire staples (excluding machine staples) and boot and shoe gindery.	63 (16), 66 (25), 63 (28), 70, 71, 72 (3) and 87.
37	Shell steel	63 (28)
38	Iron or steel castings, forgings, stampings, steel chains and forged steel balls.	63 (28)
39	Steel die blocks	63 (28)
40	Unmachined wrought iron and iron castings in all forms.	63 (28)
41	Copper wrought	64
42	Copper scrap	64 (1)
43	Lead, wrought, the following articles, namely pipes and tubes and sheets other than sheets for tea chests.	67
44	Zinc or spelter including zinc scrap, in all forms excluding manufactures thereof.	68 and 68 (1)
45	Tin block	69
46	Brass, bronze and similar alloys, wrought or in the form of scrap, excluding chemical or imitation gold.	70
47	Copper, unwrought	70 (1)
48	Nickel, including nickel scrap, in all forms, excluding manufactures thereof.	70 (1)
49	All alloys of copper, and scrap of such alloys in all forms, excluding manufactures thereof.	70 (1)
50	Monel Metal	70 (1)
51	Tungsten Metal Powder and other Tungsten products.	70 (1)
52	Molybdenum Metal Powder	70 (1)
53	Calcium-Manganese-Silicon, and Calcium Silicide.	70 (1) and 87.
54	Screw with gimlet points	71
55	Steel earth wire for hydro-electric installations	72 (3)
56	Fabricated iron and steel sheets imported for the construction of coal tubs, and fabricated galvanised iron sheets for roofing railway wagons.	74
57	Iron or steel tyres, axles, wheels and buffers for wagons and carriages, whether for railways or tramways; and iron or steel railway or tramway springs, whether laminated or coiled.	72 (3), 74, 74 (1), 74 (3), 75 and 75 (4)

PART II

(Applications for special licences to be directed to the Deputy Chief Controller of Imports, Calcutta)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
1	Dry battery wax, red and black	15
2	Tea chests and parts and fittings thereof excluding aluminium tea chest linings and tea chests containing aluminium.	40 (3)
3	Raw Manilla Hemp (fibre)	46 (4)
4	Raw hemp excluding raw manilla hemp (fibre)	46 (4)
5	Raw Sisal fibre	46 (5)
6	Aloe fibre	46 (5)
7	Sisal yarn	53
8	Packing—Engines and Boiler—all sorts not otherwise specified.	58 (2)
<i>Metals and manufactures thereof</i>		
9	Iron and Steel, and articles made thereof excepting those covered by Parts I, IV and V of this Schedule.	63, 63 (1) to 63 (28).
10	Manufactures of copper, excluding scrap ..	64
11	German silver, including nickel silver ..	65
12	Aluminium circles, sheets and other manufactures not otherwise specified.	66
13	Unwrought ingots, blocks and bars of aluminium.	66 (1)
14	Lead sheets for tea chests	67 (1)
15	Zinc or spelter, manufactured, not otherwise specified excluding scrap.	68
16	Manufactures of brass, bronze and similar alloys, not otherwise specified, excluding Scrap and chemical or imitation gold.	70
17	All sorts of metals other than iron and steel and manufactures thereof, not otherwise specified excluding those mentioned in Parts I and IV of the Schedule.	70 (1)
18	Racks for withering of tea leaf	71 (6)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
<i>Bearings</i>		
19	(1) Ball and roller bearings	71 and 72 (3)
	(2) Taper bearings	75 (1), 75 (3) and 75 (4).
<i>Small tools and hand-tools</i>		
20	(1) Metal working tools	71 and 72 (3)
	(2) Wood working tools:—	
	(i) Saws	
	(ii) Cutters	
	(3) The following Hand-tools:—	71 and 72 (3)
	Blades, Hacksaw	
	Cutters, glass	
	Dressers, emery wheel	
	Expanders, tube	
	Files	
	Rasps	
	Saws	
<i>Precision and measuring tools</i>		
21	The following precision and measuring tools:—	77
	(1) Micrometres	
	Universal Surface Gauges	
	Vernier Height Gauges	
	Vernier Depth Gauges	
	Micrometer Depth Gauges	
	Rule Depth Gauges	
	Planer and Shaper Gauges	
	Taper Parallel Gauges	
	Screw pitch Gauges	
	Pilot and Radius Gauges	
	Feeler Gauges	
	Thickness Gauge Stocks	
	Twist Drill and Machine Screw Tap	
	Calliper and Wire Gauges	
	Drill and Wire Gauges	
	Jobber's Drill Gauges	
	Drill point and Depth Gauges	
	Rolling Mill Gauges	
	English Standard Wire Gauges	
	Dial Gauges	
	Dial Test Indicators	
	Lathe Test Indicator	
	Straight Edges	
	Indicator Attachments	
	Vernier Callipers	
	Universal Level Protractors	
	Protractors	
	Combination Sets	
	Stainless Steel Draftsman's Protractors	
	Gear-tooth Verniers	
	Speed Indicators	
	Hardened and Ground Steel Parallels	
	Die maker's Squares	
	Hardened steel Squares	
	Combination Squares	
	Universal Bevels	
	Automatic Centre Punches	
	Combination Calliper and dividers	
	Steel Rules	
	Measuring Tapes	
	(2) Toolmaker's buttons	71
<i>Abrasives</i>		
22	Sand papers and glass papers	30
23	Valve grinding pastes and compounds	32 (3)
24	Grinding wheels and segments, abrasive grinding helts, rolls and discs.	72 (3)
25	Carborundum, files, abrasive bricks, emery powder emery grain, emery cloth, emery paper, abrasive grain and carborundum powder.	87
<i>Crucibles</i>		
26	(1) Graphite crucibles for pit fired furnaces	87
	(2) Graphite crucibles for tilting furnaces ..	72 (c) and
	(3) Carborundum crucibles for pit fired furnaces.	87
	(4) Carborundum crucibles for tilting furnaces.	72 (c) and
<i>Belting</i>		
27	Belt cement	32 (3)
28	Belting for machinery, all sorts, including belt laces and belt fasteners.	50 (3) and
<i>Machinery</i>		
29	Power driven road rollers and tractors, and component parts thereof.	72 (a) and (3).
30	Diesel engines of all types, and component parts thereof.	72 (a) and (3).
31	Petrol and Kerosene engines of all types (excluding automobile units) and component parts thereof.	72 (a) and (3).
32	Motors and generators of any type or design, and component parts thereof.	72 (b) and (3).
33	Pneumatic plants consisting of prime-movers and auxiliary equipment.	72 (b)
34	Power driven pumps, and component parts thereof excluding trailer pumps.	72 (b), 72 (c) and 72 (d)
35	Manual operated pumps and component parts thereof excluding stirrup pumps.	72 (b)
36	The following articles of machinery not being specified in the machine Tool Control Order, 1941, or otherwise specified in this schedule when required for jute industry, hemp industry, tea industry, iron and steel production works, electric supply undertakings,	

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934	Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)	(1)	(2)	(3)
	<i>mines and quarries, agriculture, road making and haulage :—</i>				
(1)	Prime-movers, boilers, locomotive engines and tenders for the same portable engines (including fire engines), and other machines in which the prime-mover is not separable from the operative parts;	72 (a)		and cables of other metals of not more than equivalent conductivity and line insulators, including also cleats, connectors leading in tubes and the like, of types and sizes such as are ordinarily used in connection with the transmission of power for other than industrial purpose, and the fittings thereof but excluding electrical earthenware and porcelain otherwise specified.	
(2)	Machines and sets of machines to be worked by electric, steam, water, fire or other power, not being manual or animal labour, or which before being brought into use require to be fixed with reference to other moving parts;	72 (b)	46	The following electrical instruments, apparatus and appliances namely telegraphic and telephonic instruments, apparatus and appliances not otherwise specified, flash lights, carbons, condensers, and bell apparatus, and switch boards designed for use in circuits of less than ten amperes and at a pressure not exceeding 250 volts; also accumulators and batteries.	73 (2)
(3)	Apparatus and appliances not to be operated by manual or animal labour, which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose;	72 (c)	47	Electrical earthenware and porcelain, the following namely :— (a) Insulators, Shackle, Sinclair, Cordeaus or pin-type, not otherwise specified— (i) Fitted (ii) Not fitted (b) Two way cleats (c) Spacing insulators (d) Ceiling roses— (i) Fitted (ii) Not fitted (e) Joint box cut-out— (i) Fitted (ii) Not fitted	73 (5)
(4)	Control gear (other than electric), self-acting or otherwise, and transmission gear (other than electric) designed for use with any machinery above specified, including driving chains, but excluding driving ropes not made of cotton and belting.	72 (d)	48	Rubber insulated copper wires and cables no core of which, other than one specially designed as a pilot core, has a sectional area of less than one eightieth part of a square inch, whether made with any additional insulating or covering material or not.	73 (6)
(5)	Component parts, as defined in Import Tariff Item No. 72 (3), of machinery specified in clauses (1), (2), (3) and (4) above excluding those covered by Serial No. 68 of Part V of this Schedule.	72 (3)			
(6)	Machines or parts of machines to be worked by manual or animal labour, not otherwise specified, and any machines (except such as are designed to be used exclusively in industrial processes) which require for their operation less than one quarter of one brake horse-power excluding typewriters and sewing machines and parts thereof.	72 (6)			
37	The following textile machinery and apparatus by whatever power operated when required for jute and hemp Textiles Industries namely, healds; heald cords and heald knitting needles; reads and shuttles; wrap and weft preparation machinery and looms; bobbins and pirns; dobbies; jacquard machines; jacquard harness linen cords; jacquard cards; punching plates for jacquard cards; wrapping mills; multiple box sleys; solid border sleys; tape sleys; swivel sleys; tape looms; wool carding machines; wool spinning machines; hosiery machinery; coir mat shearing machines; coir fibre willowing machines; heald knitting machines; dobbie cards; lattices and lags for dobbies; wooden winders; silk looms; silk throwing and reeling machines; cotton yarn reeling machines; sizing machines; doubling machines; silk twisting machines; cone winding machines; piano card cutting machines; harness building frames; card lacing frames; drawing and denting hooks; sewing thread balls making machines; cumbli finishing machinery; hank boilers; cotton carding and spinning machines; mail eyes, lingoes, combor boards and combor board frames, take-up motions, temples and pickers; piking bands; piking sticks; printing machines; roller cloth; clearer cloth; sizing flannel; and roller skins.	72 (1)			

PART III

(Applications for special licences to be directed to the Deputy Chief Controller of Imports, Bombay)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
1	Dyes derived from coal tar, and coal tar derivatives, used in any dyeing process.	30 (1)
2	Cotton raw	46 (3)
3	Cotton ropes and bandings	50 (4) and 53
4	The following articles of machinery, not being specified in the Machine Tool Control Order, 1941 or not otherwise specified in this Schedule when required for textile industries other than jute and hemp :—	
(1)	Prime-movers, boilers, locomotive engines and tenders for the same, portable engines (including fire engines), and other machines in which the prime-mover is not separable from the operative parts;	72 (a)
(2)	Machines and sets of machines to be worked by electric, steam, water, fire or other power, not being manual or animal labour, or which before being brought into use required to be fixed with reference to other moving parts;	72 (b)
(3)	Apparatus and appliances not to be operated by manual or animal labour, which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose;	72 (c)
(4)	Control gear (other than electric), self-acting or otherwise, and transmission gear (other than electric) designed for use with any machinery above specified, including driving chains, but excluding driving ropes not made of cotton and belting.	72 (d)
(5)	Component parts, as defined in Item No. 72 (3) of the First Schedule to the Indian Tariff Act, 1934 of Machinery specified in clauses (1), (2), (3) and (4) above, but excluding those covered by Serial No. 68 of Part V of this Schedule.	72 (3)
(6)	Machines or parts of machines to be worked by manual or animal labour not otherwise specified and any machines (except such as are designed to be used exclusively in industrial processes) which require for their operation less than one-quarter of one-brake horse-power excluding typewriters and sewing machines and parts thereof and those articles that are covered by Machine Tool Control Order.	72 (6)
	<i>Electrical goods</i>	
38	Electric insulations, including presspahn paper which falls under Item No. 45 of the First Schedule to the Indian Tariff Act, 1934.	45, 73 and 87
39	Electrical instruments and accessories excluding air-raid sirens.	73
40	Cable accessories	72 (3) and 73
41	Conduit accessories	72 (3)
42	Electric control gear and electric transmission gear.	72 (d)
43	Bare hard drawn electrolytic copper wires and cables, and other electrical wires and cables, insulated or not, and poles, troughs, conduits and insulators designed as parts of a transmission system and the fittings thereof.	72 (e)
44	Electric fans, table and ceiling, and parts thereof.	73
45	The following electrical instruments apparatus and appliances excluding automatic black-out control switches, namely :— Electrical Control Gear and Transmission Gear namely, switches (excluding switch boards) fuses and current braking devices of all sorts and description designed for use in circuits of less than ten amperes and at a pressure not exceeding 250 volts; and regulators for use with motors designed to consume less than 187 watts; bare or insulated copper wires and cables, any one core of which, not being one specially designed as a pilot core, has a sectional area of less than one eightieth part of a square inch, and wires	73 (1)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
5	The following textile machinery and apparatus by whatever power operated <i>when required for textile industries other than jute and hemp namely</i> :— healds, heald cords and heald knitting needles, reeds and shuttles, warp waft preparation machinery and looms; bobbins and pirns; dobbies; jacquard machines; jacquard; harness linen cords; jacquard cards; punching plates for jacquard cards; warping mills, multiple box sleys; solid border sleys; tape sleys; swivel sleys; tape looms; wool carding machines, wool spinning machines; hosiery machinery, coir mat shearing machines; coir fibre willowing machines; heald knitting machines; doobby cards; lattices and lags for dobbies; wooden winders; silk looms; silk throwing and reeling machines; cotton yarn reeling machines; sizing machines; doubling machines; silk twisting machines; cone winding machines; pianos card cutting machines; harness building frames; card lacing frames; drawing and denting hooks; sewing thread balls making machines; cumbli finishing machinery; hawk boiler; cotton carding and spinning machines; mail eyes lingoos, comber boards and comber board frames; take up motions, temples and pickers; picking bands, picking sticks, printing machines; roller cloth, clearer cloth; sizing flannel; and roller skins.	72 (1)
6	Knitting machines (and parts thereof) to be worked by manual labour or which require for their operation less than one-quarter of one-horse power.	72 (10)

PART IV

(Applications for special licences to be directed to an Import Trade Controller)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
1	Animals, living, all sorts	1
2	Bacon and ham, not canned or bottled	2
3	Fish not otherwise specified	3
4	Fish, salted, wet	3 (1)
5	Fish, salted, dry	3 (2)
6	Fish, unsalted, dry	3 (3)
7	Fishmaws, including singally and sozille and sharkfins.	3 (4)
8	Butter, cheese and ghee	4
9	Powdered milk containing not less than 18 per cent cream intended for infant feeding.	4 (1)
10	Milk, condensed or preserved, including milk cream, not otherwise specified.	4 (1)
11	Coral, unprepared	5
12	Cowries	5 (1)
13	Shells	5 (1)
14	Ivory unmanufactured	5 (2)
15	Plants, living, not otherwise specified	6
16	Rubber stumps	6 (1)
17	Potatoes	7
18	Vegetables, all sorts excluding potatoes, fresh, dried, salted or preserved, not otherwise specified.	7
19	Coconuts	8
20	Cashew nuts	8
21	Fruits, all sorts, excluding coconuts and cashewnuts fresh, dried, salted or preserved, not otherwise specified.	8
22	Currants	8 (1)
23	Coffee not otherwise specified	9
24	Coffee, canned or bottled	9 (1)
25	Tea	9 (2)
26	The following spices, whether ground or unground namely :— Cardamoms, cassia, cinnamon and pepper	9 (3)
27	Cloves, all sorts, whether ground or unground	9 (3)
28	Nutmegs	9 (3)
29	The following unground spices namely :— Chillies, ginger and mace	9 (4)
30	Betelnuts	9 (5)
31	Vanilla beans	9 (6)
32	Grain, not otherwise specified including broken grain but excluding flour.	10
33	Flour, not otherwise specified	11
34	Sago flour	11 (2)
35	Sago, tapioca and tapioca flour	11 (3)
36	Vegetable seeds	12
37	Seeds, all sorts not otherwise specified, excluding vegetable seeds.	12
38	Copra or coconut kernel	12 (2)
39	Oilseeds, non-essential, all sorts not otherwise specified, excluding copra or coconut kernel.	12 (2)
40	Rubber seeds	12 (3)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
41	Hops	12 (4)
42	Fodder, bran and pollards	12 (5)
43	Wattle extract	13
44	Wattle bark	13 (1)
45	Barks for tanning, excluding wattle bark	13 (1)
46	Cutch and gambier, all sorts	13 (2)
47	Olibanum and frankincense	13 (3)
48	Gum, arabic	13 (4)
49	Gum, Benjamin (ras and cowrie) and Dammer (including unrefined batu) and rosin.	13 (4)
50	Stick or seed lac	13 (5)
51	Opium	13 (6)
52	Cinchona bark	13 (7)
53	Canes and rattans	14
54	Stearine	15
55	All sorts of animal fats, not otherwise specified excluding stearine.	15
56	Wax, all sorts not otherwise specified, excluding paraffin wax and dry battery wax, red and black.	15
57	Greases, all sorts not otherwise specified, excluding mineral grease and petroleum jellies.	15
58	Lard, not canned or bottled	15 (1)
59	Beeswax	15 (2)
60	Tallow	15 (3)
61	Vegetable non-essential oils not otherwise specified.	15 (6)
62	Coconut oil	15 (7)
63	The following vegetable non-essential oils, namely, groundnut and linseed.	15 (7)
64	All sorts of animal oils not otherwise specified	15 (8)
65	Canned or bottled bacon, ham or lard	16
66	Fish, canned	16 (1)
67	Isinglass canned or bottled	16 (2)
68	Sugar, excluding confectionery	17
69	Molasses	17 (1)
70	Confectionery	17 (2)
71	Sugar-candy	17 (3)
72	Cocoa and chocolate other than confectionery	18
73	Biscuits and cakes	19
74	Milk foods for infants	19
75	Vegetable product, jams, jellies, pickles, chutnies, sauces and condiments, canned or bottled.	20
76	Fruit juices	20 (1)
77	Fruits and vegetables, canned or bottled	20 (2)
78	Canned or bottled provisions, not otherwise specified.	21
79	Provisions and oilman's stores and groceries all sorts not otherwise specified.	21 (1)
80	All sorts of food not otherwise specified	21 (2)
81	All sorts of drink not otherwise specified	22
82	Ale, beer, porter, cider and other fermented liquors.	22 (2)
83	Wines	22 (3) and (4)
84	Brandy, gin and whisky	22 (4)
85	Spirits excluding essences containing spirit used for the manufacture of beverages not otherwise specified in this Schedule.	22 (4)
86	Proprietary and patent medicines containing spirit.	22 (5)
87	Drugs and medicines, excluding proprietary and patent medicines, containing spirit.	22 (5)
88	Perfumed spirits	22 (5)
89	Bitters and rum	22 (5)
90	Denatured spirit	22 (6)
91	Vinegar in casks	22 (7)
92	Oilcakes	23
93	Tobacco manufactured not otherwise specified.	24
94	Cigars	24 (1)
95	Cigarettes	24 (2)
96	Tobacco unmanufactured	24 (3)
97	China clay	25
98	Salt	25 (1) and (2)
99	The following building and engineering materials, namely, Chalk, lime and clay.	25 (3)
100	Cement not otherwise specified	25 (4)
101	Portland cement excluding White Portland Cement.	25 (5)
102	Stone prepared as for road metalling	25 (6)
103	Marble and stone not otherwise specified	25 (7)
104	Coal, coke and patent fuel	27
105	Mineral oil, not including in Item No. 27 (4) or item No. 27 (6) of the First Schedule to the Indian Tariff Act, 1934, which is suitable for use as an illuminant in wick lamps.	27 (5)
106	Mineral oil :— (a) which has its flashing point at or above two hundred degrees of Fahrenheit's thermometer, and is ordinarily used for the batching of jute or other fibres; (b) which has its flashing point at or above one hundred and fifty degrees of Fahrenheit's thermometer, is not suitable for use as an illuminant in wick lamps, and is such as is not ordinarily used except as fuel or for some sanitary or hygienic purposes.	27 (7) a and b
107	Proprietary and patent medicines	28
108	Mercury amalgams and compounds and preparations thereof excluding anti-fouling compositions.	28

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
109	Drugs and medicines all sorts not otherwise specified in this Schedule.	28
110	Chemicals falling under items Nos. 28, 28 (6), 28 (7) and 28 (8) of the First Schedule to the Indian Tariff Act, 1934, and Drugs and medicines falling under item No. 28 (8) of that Schedule, in packings upto and inclusive of 28 lb. for goods in substance, and up to and inclusive of one Winchester quart for goods in liquid, but excluding articles specified in any other serial of this Schedule.	28, 28 (6), 28 (7), 28 (8).
111	Saccharine (except in tablets) and such other substances as the Central Government may, by notification in the Official Gazette, declare to be of a like nature or use to Saccharine.	28 (9)
112	Saccharine tablets	28 (10)
113	Alkaloids of opium and their derivatives	28 (11)
114	Alkaloids extracted from Cinchona Bark including quinine and alkaloids derived from other sources which are chemically identical with alkaloids extracted from cinchona bark.	28 (12)
115	Toilet requisites not otherwise specified	28 (14)
116	Cinematograph films, not exposed	29
117	Cinematograph films, exposed	29 (1)
118	Paints, colours and painters' materials, all sorts, not otherwise specified, including paints solutions and compositions containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934 but excluding aluminium powder and paint, and sandpapers and glass papers; if packed ready for retail sale.	30
119	Paints, colours and painters' materials, the following, namely:— (a) Red lead, genuine dry, genuine moist and reduced moist. (b) White lead, genuine dry (c) Zinc white, genuine dry (d) Paints, other sorts, coloured, moist, if packed ready for retail sale.	30 (2)
120	Paints, colours and painter's materials, the following, namely:— (a) Red lead, reduced dry (b) White lead, genuine moist, and reduced dry or moist. (c) Zinc white, genuine moist (d) Zinc white, reduced dry or moist, if packed ready for retail sale.	30 (3)
121	The following paints, colours and painters' materials, namely, barytes, turpentine turpentine substitute, and varnish not containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934, if packed ready for retail sale.	30 (4)
122	Plumbago and graphite	30 (5)
123	Printers' ink	30 (6)
124	Lead pencils	30 (7)
125	Slate pencils	30 (8)
126	Pine oil	31
127	Natural essential oils, all sorts not otherwise specified, excluding pine oil.	31
128	The following natural essential oils, namely, citronella, cinnamon, and cinnamon leaf.	31 (1)
129	The following natural essential oils, namely, almond, bergamot, gajupatti, camphor, clove, eucalyptus, lavender, lemon, otto rose, and peppermint.	31 (2)
130	Essential oils, synthetic	31 (3)
131	Camphor	31 (4)
132	Perfumery not otherwise specified	31 (5)
133	Soap not otherwise specified	32
134	Soap, toilet	32 (1)
135	Soap, household and laundry	32 (2)
136	Polishes and compositions, excluding valve grinding pastes and compounds, and belt cement.	32 (3)
137	Candles	32 (4)
138	Glue, not otherwise specified	33
139	Glue, clarified, liquid	33 (1)
140	Fireworks specially prepared as danger or distress lights for the use of ships.	34 (2)
141	Fireworks, not otherwise specified	34 (3)
142	Matches, undipped splints and veneers	34 (4)
143	Hides and skins not otherwise specified	36
144	Hides and skins, raw or salted	36 (1)
145	Skins (other than fur skins) tanned or dressed, and unwrought leather.	36 (2)
146	The following leather manufactures, namely, saddlery, harness, trunks and bags.	37
147	Leather cloth including artificial leather	37 (1)
148	Manufactures of leather not otherwise specified.	37 (1)
149	Fur skins, dressed	38
150	Rubber, raw	39
151	Firewood	40 (1)
152	Furniture and cabinetware not otherwise specified excluding mouldings.	40 (2)
153	Aluminium tea chest linings, and tea chests containing aluminium.	40 (3)
154	Cork manufactures not otherwise specified	41
155	Furniture of wickerwork or bamboo	42
156	Writing paper	44

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
157	Printing paper, excluding poster and stereo and all coated papers, but including art paper, all sorts, which contain no mechanical wood pulp or in which the mechanical wood pulp amounts to less than 70 per cent of the fibre content.	44 (1)
158	Printing paper all sorts, not otherwise specified which contain mechanical wood pulp amounting to not less than 70 per cent of the fibre content, excluding white printing paper which weighs not less than 40 grammes per square metre.	44 (2)
159	Paper, including poster and stereo and all coated papers except art papers, all sorts, not otherwise specified, excluding cigarette paper and packing and wrapping paper.	44 (3)
160	Packing and wrapping paper	44 (3)
161	Pasteboard, millboard, card board and straw-board all sorts.	44 (4)
162	Trade catalogues and advertising circulars imported by packet, book or parcel post.	44 (5)
163	Paper money	44 (6)
164	Newspapers, old, in bags and bales	44 (7)
165	Steel pens	45
166	Duplicating stencils	45
167	Fountain pens and parts thereof	45
168	Articles made of paper and papier mache; stationery including drawing and copy, books, labels, advertising circulars, sheet or card almanacs and calendars, Christmas, Easter and other cards, including cards in booklet forms: including also waste paper but excluding steel pens, duplicating stencils, fountain pens and parts thereof, presspahn paper rubber bands, erasers and stamps and rubber hand rollers for cyclostyling, and paper and stationery otherwise specified.	45
169	Standard technical books or books of reference concerning law and legal practice, or for use in connection with medical practice, scientific research or industrial processes.	45 (1)
170	Books, printed, including covers for printed books, maps, charts and plans, proofs, music manuscripts, and illustrations specially made for binding in books, but excluding books falling under Serial No. 169 of this Part of this Schedule.	45 (1)
171	Prints, engravings, and pictures (including photographs and picture postcards) on paper or card board.	45 (2)
172	Silk raw (excluding silk waste and noils) and silk cocoons.	46
173	Silk waste and noils	46 (1)
174	Textile materials, the following:— Raw flax, jute and all other unmanufactured textile materials, not otherwise specified.	46 (4)
175	Silk yarn including thrown silk warps and yarn spun from silk waste or noils, but excluding sewing thread.	47
176	Silk sowing thread	47 (1)
177	Artificial silk yarn and thread	47 (2)
178	Hand knitting wool	47 (4)
179	Cotton thread other than sewing or darning thread.	47 (5)
180	Cotton twist and yarn	47 (6)
181	Cotton sewing thread	47 (6)
182	Cotton darning thread	47 (6)
183	Twist and yarn of flax or jute	47 (7)
184	Fabrics, not otherwise specified, containing more than 90 per cent of silk, including such fabrics embroidered with artificial silk.	48
185	Fabrics not otherwise specified containing more than 90 per cent of artificial silk.	48 (1)
186	Khaki, air blue, barathra and other woollen fabrics, not otherwise specified, suitable for making uniforms and containing more than 90 per cent of wool, excluding felt and fabric made of shoddy or waste wool.	48 (2)
187	Woollen fabrics, not otherwise specified containing more than 90 per cent of wool, excluding felt and fabrics made of shoddy or waste wool, and the fabrics specified in Serial No. 186 of this Part of this Schedule.	48 (2)
188	Cotton fabrics not otherwise specified, containing more than 90 per cent of cotton:— (a) Grey piece goods (excluding bordered grey chadars, dhuties, saris and scarves). (b) Printed piecegoods and printed fabrics. (c) Cotton piecegoods and fabrics not otherwise specified.	48 (3)
189	Fabrics, not otherwise specified, containing more than 10 per cent and not more than 90 per cent silk.	48 (4)
190	Fabrics, not otherwise specified, containing not more than 10 per cent silk but more than 10 per cent and not more than 90 per cent artificial silk.	48 (5)
191	Khaki, air blue, barathra and other fabrics, not otherwise specified, suitable for making uniforms and containing not more than 10 per cent silk or 10 per cent artificial silk, but containing more than 10 per cent but not more than 90 per cent wool.	48 (6)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934	Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)	(1)	(2)	(3)
192	Fabrics, not otherwise specified, containing not more than 10 per cent silk or 10 per cent artificial silk but containing more than 10 per cent but not more than 90 per cent wool, excluding fabrics specified in Serial No. 191 of this Part of this Schedule.	48 (6)	227	Second-hand boots and shoes, other than those containing rubber.	54
193	Fabrics, not otherwise specified, containing not more than 10 per cent silk or 10 per cent artificial silk or 10 per cent wool but containing more than 50 per cent and not more than 90 per cent cotton.	48 (7)	228	Boots and shoes, not being second-hand, other than those containing rubber.	54
194	Fabrics, not otherwise specified, containing not more than 10 per cent silk or 10 per cent artificial silk or 10 per cent wool or 50 per cent cotton.	48 (8)	229	Uppers for boots, and shoes unless entirely made of leather.	54 (2)
195	The following cotton fabrics, namely: Sateens including Italians of sateen weave, velvets and velveteens and embroidered all-overs.	48 (9)	230	Hats, caps, bonnets and hatters' ware, not otherwise specified.	55
196	Fabrics containing gold or silver thread	48 (10)	231	Fittings for umbrellas, parasols and sunshades	56
197	Textile manufactures, the following articles when made wholly or mainly of any of the fabrics specified in item No. 48 (3) (b) of the First Schedule to the Indian Tariff Act, 1934:—Bed sheets, bed spreads, holster cases, counterpanes, table cloths, tray cloths, bed covers, table covers, dusters glass-cloths, handkerchiefs, napkins, pillow cases, pillow slips, scarves, shirts, shawls, cotton sacks, towels, umbrella coverings.	49	232	Parasols and sunshades	56
198	Textile manufactures, being the articles specified in Serial No. 197 of this Part of this Schedule, but being made wholly or mainly of fabrics specified in item No. 48 (3) (c) of the First Schedule to the Indian Tariff Act, 1934.	49	233	Umbrellas	56 (1)
199	Textile manufactures, being the articles specified in Serial No. 197 of this Part of this Schedule, but being made wholly or mainly of any of the fabrics specified in items Nos. 48, 48 (1), 48 (3) (a), 48 (4), 48 (5), 48 (7), 48 (9) or 48 (10) of the First Schedule to the Indian Tariff Act, 1934.	49	234	Articles made of stone or marble	58
200	Fents, being <i>bona fide</i> remnants of piecegoods or other fabrics of materials liable to duty under item No. 48 (3) of the First Schedule to the Indian Tariff Act, 1934, not exceeding 4 yards in length.	49 (1) (a)	235	Asbestos manufactures, not otherwise specified.	58 (1)
201	Fents, being <i>bona fide</i> remnants of piecegoods or other fabrics of materials liable to duty under item No. 48, 48 (1), 48 (4) or 48 (5) of the First Schedule to the Indian Tariff Act, 1934, not exceeding 2½ yards in length.	49 (1) (b)	236	Tiles other than glass, earthenware or porcelain tiles.	59
202	Fents, being <i>bona fide</i> remnants of piecegoods or other fabrics of materials other than those specified in Serial Nos. 200 and 201 of this Part of this Schedule, not exceeding 4 yards in length.	49 (1) (c)	237	Firebricks	59
203	Ribbons	49 (2)	238	Building and engineering materials, all sorts, not of iron, steel or wood not otherwise specified, excluding tiles other than glass, earthenware or porcelain tiles, and firebricks not being component parts of any article included in item No. 72 or No. 74 (2) of the First Schedule to the Indian Tariff Act, 1934.	59
204	Blankets and rugs (other than floor rugs) excluding blankets and rugs made wholly mainly from artificial silk.	49 (3)	239	Earthenware, all sorts not otherwise specified	59 (2)
205	Woollen carpets, floor rugs, ruffe cloth, shawl cloth, shawls and lohis.	49 (4)	240	China and porcelain, all sorts not otherwise specified.	59 (2)
206	Manufactures of wool, not otherwise specified, including felt, but excluding those specified in Serial No. 205 of this Part of this Schedule.	49 (4)	241	Earthenware pipes and sanitaryware	59 (3)
207	Cotton braids or cords, the following, namely: gluonsis and muktakesis.	49 (5)	242	Tiles of earthenware and porcelain	59 (4)
208	Jute manufactures not otherwise specified	50	243	Domestic earthenware, china and porcelain, the following, namely: tea cups, coffee cups, saucers for use with tea cups or coffee cups, teapots, sugar-bowls, jugs having a capacity of over 10 ozs., and plates over 5½ inches in diameter.	59 (5)
209	Second-hand or used gunny bags or cloth made of jute.	50 (1)	244	Sheet and plate glass	60
210	Hemp manufactures	50 (2)	245	Glass tableware excluding glass tumblers	60
211	Oil cloth and floor cloth	50 (5)	246	Glass tumblers	60
212	Mats and matings not otherwise specified	50 (7)	247	Glass bottles and phials	60
213	Coir fibre, coir yarn and coir mats and matting	50 (8)	248	Glass and glassware not otherwise specified, and lacquered ware.	60
214	Socks and stockings made wholly or mainly from silk or artificial silk.	51	249	Glass globes and chimneys for lamps and lanterns.	60 (1)
215	Woollen hosiery and woollen knitted apparel, that is to say, all hosiery and knitted apparel containing not less than 15 per cent of wool by weight.	51 (1)	250	Electric bulbs for torches	60 (2)
216	Cotton knitted apparel, including apparel made of cotton interlocking material, cotton undervests, knitted or woven, and cotton socks and stockings.	51 (2)	251	Electric lighting bulbs, excluding electric bulbs for torches.	60 (2)
217	Cotton knitted fabric	51 (3)	252	Glass bangles, glass beads and false pearls	60 (3)
218	Lace and embroidery	52	253	Precious stones, unset and imported uncut, excluding diamonds in all forms.	61
219	Officials uniforms as worn on duty by officers of the armed-forces of the British Empire and of the United States of America.	52	254	Pearls, unset	61
220	Second-hand clothing	52	255	Precious stones, unset and imported cut	61 (1)
221	Waterproofed clothing	52	256	Silver plate and silver manufactures, all sorts not otherwise specified.	61 (4)
222	Haberdashery, millinery and drapery	52	257	Silver thread and wire (including so-called gold thread and wire mainly made of silver) and silver leaf including also imitation gold and silver thread and wire, lametta and metallic spangles and articles of a like nature, of whatever metal made.	61 (5)
223	Apparel and hosiery not otherwise specified	52	258	Gold plate, gold leaf and gold manufactures, all sorts not otherwise specified.	61 (6)
224	Uniforms and accoutrements pertaining thereto, imported by a public servant for his personal use.	52 (2)	259	Gold or gold-plated pen nibs	61 (7)
225	Insignia and Badges of Official British and Foreign Orders.	52 (3)	260	Articles, other than cutlery and surgical instruments, plated with gold or silver.	61 (8)
226	Textile manufactures not otherwise specified, excluding sisal yarn, delivery hose for trailer pumps, hose made of canvas impregnated with rubber, and eott on bandings.	53	261	Cutlery plated with gold or silver	61 (9)
			262	Jewellery and Jewels	61 (10)
			263	Empty drums and barrels returned by steamship companies to oil companies in India.	63 (28)
			264	Enamelled ironware, the following, namely: sigboards and the following articles of domestic holloware, namely: basins, bowls, dishes, plates and thalas, including rice-cups, rice-bowls and rice-plates.	63 (29)
			265	Chemical or imitation gold known by any name such as "New Gold", "Star Gold", "Orient Gold", etc.	70 and 70
			266	Mercury	70 (1)
			267	Domestic hardware and stoves made of aluminium.	71
			268	Domestic hardware and stoves not made of aluminium.	71
			269	Enamelled ironware not otherwise specified	71
			270	Garden tools	71
			271	Metal lamps and parts of lamps made of aluminium.	71
			272	Metal lamps and parts of lamps, not made of aluminium.	71
			273	Incandescent mantles	71
			274	Zip fasteners	71
			275	Hardware, ironmongery and tools, all sorts, not otherwise specified in this Schedule, excluding machine tools, and agricultural implements.	71
			276	Buckets of tin or galvanised iron	71 (1)
			277	Safety razor blades	71 (2)
			278	Cutlery, all sorts not otherwise specified, excluding safety razor blades.	71 (2)
			279	Metal furniture and cabinetware	71 (3)
			280	Printing type	71 (4)
			281	The following printing materials, namely: leads brass rules, wooden and metal quoins, shooting sticks and galleys and metal furniture.	71 (5)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
282	Gas cylinders when imported filled with gas	72
283	Sets of mats when imported as advertising material in connection with exposed films.	72 (2)
284	Domestic refrigerators	72 (5)
285	Typewriters ribbons	72 (6)
286	Typewriters and parts thereof, excluding typewriter ribbons.	72 (6)
287	Domestic sewing machines, complete	72 (6) and 72 (10).
288	Parts of sewing machines, whether domestic or industrial.	72 (6) and 72 (10).
289	Wireless reception instruments and apparatus.	73 (4)
290	Component parts of wireless reception instruments and apparatus, including all electric valves, amplifiers and loudspeakers which are not specially designed for purposes other than wireless reception or are not original parts of and imported along with instruments or apparatus so designed.	73 (4)
291	Motor vans and motor lorries imported complete.	75
292	Motor cars including taxi cabs	75 (1)
293	Articles (other than rubber tyres and tubes and iron and steel bolts and nuts for motor cars) adapted for use as parts and accessories of motor cars, including taxi cabs.	75 (1)
294	Motor cycles and motor scooters	75 (2)
295	Articles (other than rubber tyres and tubes) adapted for use as parts and accessories of motor cycles and motor scooters, except such articles as are also adapted for use as parts and accessories of motor cars.	75 (2)
296	Motor omnibuses; chassis of motor omnibuses, motor vans and motor lorries.	75 (3)
297	Parts of mechanically propelled vehicles and accessories not otherwise specified, excluding rubber tyres and tubes and such parts and accessories of motor vehicles included in item No. 75 (3) of the First Schedule to the Indian Tariff Act, 1934, as are also adapted for use as parts and accessories of motor cars.	75 (3)
298	Carriages and carts which are not mechanically propelled, not otherwise specified.	75 (4)
299	Parts and accessories of carriages and carts which are not mechanically propelled, not otherwise specified; excluding rubber tyres and tubes, and articles specified in Part I of this Schedule.	75 (4)
300	Cycles (other than motor cycles) imported entire or in sections.	75 (5)
301	Parts and accessories of cycles (other than motor cycles) excluding rubber tyres and tubes, and iron steel bolts and nuts adapted for use on cycles.	75 (5)
302	X-ray films	77
303	Photographic negatives and printing paper, excluding X-ray films.	77
304	Slides when imported as advertising material in connection with exposed films.	77
305	Photographic instruments, apparatus and appliances, other than cinema, all sorts not otherwise specified.	77
306	Instruments, apparatus and appliances, imported by a passenger as part of his personal baggage and in actual use by him in the exercise of his profession or calling.	77 (1)
307	Artificial teeth	77 (3)
308	Clocks and watches and parts thereof	78
309	Talking machines and parts thereof and records for talking machines.	79
310	Musical instruments and parts thereof, all sorts not otherwise specified.	79
311	Percussion caps	80
312	Save where otherwise specified, all articles which are arms or parts of arms within the meaning of the Indian Arms Act, 1878 (excluding springs used for air guns), all tools used for cleaning or putting together the same, all machines for making, loading, closing or capping cartridges for arms other than rifle arms and all other sorts of ammunition and military stores and any articles which the Central Government may, by Notification in the Official Gazette, declare to be ammunition or military stores for the purpose of the Indian Tariff Act, 1934, excluding percussion caps.	80
313	Subject to the exemptions specified in item No. 80 (3) of the First Schedule to the Indian Tariff Act, 1934—Firearms, including gas and air guns, gas and air rifles and gas and air pistols, not otherwise specified, but excluding parts and accessories thereof.	80 (1)
314	Subject to the exemptions specified in item 80 (3) of the First Schedule to the India Tariff Act, 1934:— (a) Barrels, whether single or double, for firearms, including gas and air guns, gas and air rifles, and gas and air pistols, not otherwise specified. (b) Mainsprings and magazine springs for firearms, including gas guns, gas rifles and gas pistols.	80 (2)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
	(c) Gunstocks and breech blocks	
	(d) Revolver cylinders	
	(e) Actions (including skeleton and waster) breech bolts and their heads, cocking pieces, and locks for muzzle loading arms.	
	(f) Machines for making, loading, or closing cartridges for rifled arms.	
	(g) Machines for capping cartridges for rifled arms.	
315	The following arms, ammunition and military stores:— (a) Arms forming part of the regular equipment of a commissioned or gazetted officer in His Majesty's Service entitled to wear diplomatic, military, naval, Royal Air Force or police uniform. (b) A revolver and an automatic pistol and ammunition for such revolver and pistol upto a maximum of 100 rounds per revolver or pistol, (i) when accompanying a commissioned officer of His Majesty's regular forces, or of the Indian Auxiliary Force or the Indian Territorial Force or a gazetted police officer, or (ii) certified by the commandant of the corps to which such officer belongs, or, in the case of an officer not attached to any corps, by the officer commanding the station or district in which such officer is serving or, in the case of a police officer by an Inspector-General or Commissioner of Police, to be imported by the officer for the purpose of his equipment. (c) Swords for presentation as army or volunteer prizes. (d) Arms, ammunition and military stores imported with the sanction of the Central Government for the use of any portion of the military forces of a State in India being a unit notified in pursuance of the First Schedule to the Indian Extradition Act, 1903. (e) Morris tubes and patent ammunition imported by officers commanding British and Indian regiments or volunteer corps for the instruction of their men.	80 (3)
316	Ornamental arms of an obsolete pattern possessing only an antiquarian value; masonic and theatrical and fancy dress swords, provided they are virtually useless for offensive or defensive purposes; and dabs intended exclusively for domestic, agricultural and industrial purposes.	80 (4)
317	Cartridge cases filled and empty	81
318	Coral, prepared	82
319	Ivory, manufactured, not otherwise specified	82 (1)
320	Bangles and beads, not otherwise specified	82 (2)
321	Paint and varnish brushes	83
322	Toilet brushes	83
323	Brooms	83
324	Brushes all sorts excluding paint and varnish brushes, toilet brushes and brooms.	83
325	Toys, games, playing cards and requisits for games and sports, bird shot, toy cannons, air guns and air pistols for the time being excluded in any part of British India from the operation of all the prohibitions and directions contained in the Indian Arms Act, 1878, and bows and arrows; excluding rubber balls, balloons and toys.	84
326	Buttons, metal	85
327	Smokers' requisites made of aluminium	85 (1)
328	Smokers' requisites—Pipes	85 (1)
329	Smokers' requisites excluding those made of aluminium, tobacco, matches, and pipes.	85 (1)
330	Prints, engravings and pictures (including photographs and picture post cards), not otherwise specified.	86
331	Art, works of, not otherwise specified	86 (1)
332	Specimens, models and wall diagrams illustrative of natural science, and medals and antique coins, imported for instructional purposes.	86 (3)
333	Specimens, models and wall diagrams illustrative of natural science, and medals and antique coins, not imported for instructional purposes.	86 (3)
334	Postage stamps, whether used or unused	86 (4)
335	Brake fluid	87
336	Buttons, other than metal	87
337	Empty gelatine capsules	87
338	Leather, artificial, manufactures of	87
339	Synthetic stones	87
340	Zip fasteners with celluloid teeth	87

PART V

(Applications for special licences to be directed to the Chief Controller of Imports, New Delhi)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
1	Pulse	10
2	Wheat	10 (1)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934	Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)	(1)	(2)	(3)
3	Wheat flour	11 (1)	36	Paints, colours and painters' materials, the following, namely:—	30 (3)
4	Starch and farina	11 (4)		(a) Red lead, reduced dry	
5	Chromosol S. F., Dromaline and other Chrome compounds and used for dyeing or tanning (excluding barium, lead and zinc chromates).	13		(b) White lead, genuine moist, and reduced dry or moist.	
6	Dyeing and tanning substances, all sorts, not otherwise specified, excluding wattle extract and the articles specified in serial No. 5 of this Part of this Schedule.	13		(c) Zinc white, genuine moist	
7	Gums, resins and lac, all sorts not otherwise specified, excluding oilbanum and frankincense.	13 (3)		(d) Zinc white, reduced dry or moist if not packed ready for retail sale.	
8	Mineral greases, petroleum jellies, and paraffin wax.	15	37	The following paints, colours and painters' materials, namely: barytes, turpentine, turpentine substitute, and varnish not containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934, if not packed ready for retail sale.	30 (4)
9	Cod liver oil	15 (4)	38	Gunpowder for cannons, rifles, guns, pistols and sporting purposes.	34
10	Fish oil including whale oil not otherwise specified excluding cod liver oil.	15 (4)	39	Explosives, namely: blasting gunpowder, blasting gelatine, blasting dynamite, blasting roborite, blasting tonite, and all other sorts, including detonators and blasting fuze.	34 (1)
11	Fish oil and whale oil, hardened and hydrogenated.	15 (5)	40	Manures, all sorts, including animal bones and the following chemical manures:— Basic slag, nitrate of ammonia, nitrate of soda, muriate of potash, sulphate of ammonia, sulphate of potash, kainit, salts, carbolime, urea, nitrate of lime, calcium cyanamide, ammonium phosphates, mineral phosphates and mineral superphosphates.	35
12	Farinaceous and patent foods, canned or bottled, excluding milk foods for infants.	19	41	Rubber tyres and tubes and other manufactures of rubber, not otherwise specified, excluding apparel and boots and shoes.	39 (1)
13	Essences containing spirit used for the manufacture of beverages.	22 (4)	42	Wood and timber, all sorts, not otherwise specified, including all sorts of ornamental wood.	40
14	Metallic ores, all sorts except ochres and other pigment ores.	26	43	Wood pulp	43
15	Asphalt	27 (1)	44	Printing paper, white, which contains mechanical wood pulp amounting to not less than 70 per cent of the fibre content and which weighs not less than 40 grammes per square metre.	44 (2)
16	Pitch and tar	27 (2)	45	Cigarette paper	44 (3)
17	All sorts of mineral oils not otherwise specified	27 (3)	46	Rubber bands, erasers and stamps and rubber hand rollers for cyclostyling.	45
18	Kerosene: also any mineral oil other than kerosene and motor spirit which has its flashing point below one hundred degrees of Fahrenheit's thermometer by Abel's close test.	27 (4)	47	Wool, raw, and wool tops	46 (2)
19	Motor spirit	27 (6)	48	Woollen yarn not otherwise specified	47 (3)
20	Lubricating oil, that is, oil, such as is not ordinarily used for any purpose other than lubrication, excluding any mineral oil which has its flashing point below two hundred degrees of the Fahrenheit's thermometer by Abel's close test.	27 (8)	49	Woollen yarn for waving and knitting wool, excluding hand-knitting wool.	47 (4)
21	Chromium sulphate, chromium chloride and other chrome compounds excluding barium chromates.	28	50	Yarn (excluding cotton yarn) such as is ordinarily used for the manufacture of belting for machinery.	47 (8)
22	Chemicals in packings exceeding 28 lb. for chemicals in substance and one Winchester quart for chemicals in liquid and not falling under any other serial of this Schedule.	28	51	Cordage, rope and twine of vegetable fibre other than jute and cotton, not otherwise specified.	50 (6)
23	Bleaching paste and bleaching powder	28 (1)	52	Apparel containing rubber	52
24	Coppers, green (ferrous sulphate)	28 (2)	53	Silk or artificial silk goods used or required for medical purposes, namely: silk or artificial silk ligatures; elastic silk or artificial silk hosiery, elbow pieces, thigh pieces, knee caps, leggings, socks, anklets, stocking, suspensory bandages, silk or artificial silk abdominal belts, silk or artificial silk web catheter tubes, and oiled silk or artificial silk.	52 (4)
25	Sulphur	28 (3)	54	Delivery hose for trailer pumps	53
26	Soda ash, including calcined natural soda and manufactured sesqui-carbonates.	28 (4)	55	Hose made of canvas impregnated with rubber.	53
27	Heavy chemicals, the following, namely:— Magnesium chloride.	28 (5)	56	Rags and other paper-making materials excluding wood pulp.	53 (1)
28	The following chemicals, namely:— (a) Alum (amonia alum, potash alum and soda alum). (b) Magnesium sulphate or hydrated magnesium sulphate in packings exceeding 28 lb. for chemicals in substance and one Winchester quart for chemicals in liquid.	28 (6)	57	Boots and shoes containing rubber	54
29	The following Chemicals, namely: cadmium sulphide, cobalt oxide, liquid gold for glass making, selenium, and uranium oxide, in packings exceeding 28 lb. for chemicals in substance and one Winchester quart for chemicals in liquid.	28 (7)	58	Buildings and engineering bricks	59 (1)
30	Potassium bichromate, sodium bichromate and chromic acid.	28 (8)	59	Covered crucibles for glass-making	59 (6)
31	The following chemicals, drugs and medicines, namely: acetic, carbolic, citric, hydrochloric, nitric, oxalic, sulphuric, tartaric and any other acids excluding chromic acid, anhydrous ammonia, naphthalene, potassium chlorate, potassium cyanide and other potassium compounds, bicarbonate of soda, borax, sodium cyanide, sodium silicate, arsenic, calcium carbide, glycerine, lead magnesium and zinc compounds not otherwise specified, aloes, asafotida, cocaine, sarsaparilla and storax, in packings exceeding 28 lb. for goods in substance and one Winchester quart for goods in liquid.	28 (8)	60	Bort and industrial diamonds	61
32	Anti-plague serum	28 (13)	61	Diamonds unset and imported uncut, excluding bort and industrial diamonds.	61
33	Aluminium powder and paint	30	62	Steel helmets	63 (28)
34	Paints, colours and painters' materials, not packed ready for retail sale, all sorts not otherwise specified, including paints, solutions and compositions containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934, but excluding aluminium powder and paint and sandpapers and glass papers.	30	63	The following articles of builder's hardware— hinges, locks and bolts.	71
35	Paints, colours and painters' materials, the following:— (a) Red lead, genuine dry, genuine moist and reduced moist. (b) White lead, genuine dry (c) Zinc white, genuine dry (d) Paints, other sorts, coloured, moist if not packed ready for retail sale.	30 (2)	64	The following hardware, ironmongery and tools, namely: agricultural implements not otherwise specified, and pruning knives.	71 (1)
			65	The following articles of machinery not being specified in the Machine Tool Control Order, 1941 or otherwise specified, in this Schedule except when required for the textile industries, tea industry, iron and steel production works, electric supply undertakings, mines and quarries, agriculture, road making and haulage:— (1) Prime-movers, boilers, locomotive engines and tenders for the same, portable engines (including fire engines), and other machines in which the prime-mover is not separable from the operative parts; (2) Machines and sets of machines to be worked by electric, steam, water, fire or other power, not being manual or animal labour, or which before being brought into use required to be fixed with reference to other moving parts;	72 (a) 72 (b)

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934	Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)	(1)	(2)	(3)
(3)	Apparatus and appliances, not to be operated by manual or animal labour, which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose;	72 (c)		and bullock gear, ploughs, cultivators, soarifiers, harrows, clod-crushers, seed-drills, hay-tedders, hay presses, potato-diggers, latex spouts, spraying machines, powder-blowers, white-ant exterminating machines, beet pullers, broadcast seeders, corn pickers, corn shellers, culti-packers, drag scrapers, stalk cutters, huskers and shredders, potato planters, lime sowers, manure spreaders, listers, soil graders, and rakes; also agricultural tractors, also component parts of these implements, machines or tractors, provided that they can be readily fitted into their proper places in the implements; machines or tractors for which they are imported, and that they cannot ordinarily be used for purposes unconnected with agriculture.	
(4)	Control gear (other than electric), self-acting or otherwise, and transmission gear (other than electric) designed for use with any of the machinery above specified, including driving chains, but excluding driving ropes not made of cotton and belting;	72 (d)	75	The following dairy and poultry farming appliances, namely:—The cream separators, milking machines, milk sterilizing or pasteurizing plant, milk aerating and cooling apparatus, churns, butter dryers, butter workers, milk-bottle fillers and cappers, apparatus specially designed for testing milk and other dairy products, and incubators, also component parts of these appliances, provided that they can be readily fitted into their proper places in the appliances for which they are imported, and that they cannot ordinarily be used for other than dairy and poultry farming purposes.	
(5)	Component parts, as defined in item No. 72 (3) of the First Schedule to the Indian Tariff Act, 1934, of machinery specified in clauses (1), (2), (3) and (4) above; but excluding those which are covered by Serial No. 68 of this part of this Schedule;	72 (3)	76	Industrial sewing machines	72 (10)
(6)	Machines or parts of machines to be worked by manual or animal labour, not otherwise specified, and any machines (except such as are designed to be used exclusively in industrial processes) which required for their operation less than one quarter of one-brake horse-power excluding typewriters and sewing machines and parts thereof.	72 (6)	77	Air-Raid Sirens	73 and 77
66	Automatic blackout control switches	72 (d) and 73 (1).	78	Electrical instruments, apparatus and appliances, not otherwise specified in this Schedule, excluding telegraphic and telephone.	73
67	Printing and Lithographic material, namely: presses, lithographic plates, composing sticks, chases, imposing tables, lithographic stones, stereo-blocks, wood blocks, half-tone blocks, electro-type blocks, process blocks and highly polished copper or zinc sheets specially prepared for making process blocks, roller moulds, roller frames and stocks, roller composition, lithographic nap rollers, standing screw and hot presses, perforating machines, gold blocking presses, galley presses, proof presses, arming presses, copper plate printing presses, rolling presses, ruling machines, ruling pen making machines, lead cutters, rule cutters, slug cutters, type casting machines, type setting and casting machines, paper in rolls with side perforations to be used after further performance for type-casting, rule bending machines, rule mitreing machines, bronzing machines, stereotyping apparatus, paper folding machines, paging machines but excluding ink and paper and sets of mats when imported as advertising material in connection with exposed films.	72 (2)	79	Electro-medical apparatus	73 (2)
68	Rubber blankets for printing presses, rubber hoses and hosepipes and rubber washers for boilers.	72 (3)	80	Telegraphic instruments and apparatus and parts thereof imported by or under the orders of Railway Administration.	73 (3)
69	Component parts not otherwise specified in this Schedule of machinery, as defined in items Nos. 72, 72 (1) and 72 (2) of the First Schedule to the Indian Tariff Act, 1934, namely, such parts only as are essential for the working of the machine or apparatus and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose; and excluding articles covered by the Machine Tool Control Order, 1941.	72 (3)	81	Coal tubs, tipping wagons and the like conveyances designed for use of light rail track, if adapted to be worked by manual or animal labour and if made mainly of iron or steel; and component parts thereof made of iron or steel excluding article specified in Part I of this Schedule.	74
	Provided that articles which do not satisfy this condition shall also be deemed to be component parts of the machine to which they belong if they are essential to its operation and are imported with it in such quantities as may appear to the Collector of Customs to be reasonable.		82	Tramcars and component parts and accessories thereof excluding articles specified in Part I of this Schedule.	74 (1)
70	Passenger lifts and component parts and accessories thereof.	72 (4)	83	Railway materials for permanent-way and rolling stock, namely: sleepers, other than iron and steel and fastenings thereof; bearing plates, chairs, interlocking apparatus, brake-gear, shunting skids, couplings and springs, signals, turntables, weigh-bridges, carriages, wagon-traversers, rail removers, scooters, trollies; trucks; also cranes, water-cranes and water-tanks when imported by or under the orders of a railway administration:	74 (2)
71	Stirrup pumps and trailer pumps	72 (6)		Provided that for the purpose of this entry "railway" means a line of railway subject to the provisions of the Indian Railways Act, 1890, and includes a railway constructed in a State in India and also such tramways as the Central Government may, by notification in the Official Gazette specially include therein.	
72	Machinery and component parts thereof, meaning machines or parts of machines to be worked by manual or animal labour, and any machines (excluding such as are designed to be used exclusively in industrial processes) which require for their operation less than one-quarter of one-brake horse-power, not otherwise specified in this Schedule, and excluding articles covered by the Machine Tool Control Order, 1941.	72 (6)		Provided also that articles of machinery as defined in item No. 72 or No. 72 (3) of the First Schedule to the Indian Tariff Act, 1934, shall not be deemed to be included hereunder.	
73	Water-lifts, sugar-mills, sugar centrifuges, sugar pug-mills, oil-presses, and parts thereof, when constructed so that they can be worked by manual or animal power and pans for boiling sugar-cane juice.	72 (7)	84	Rubber fittings being component parts of railway carriages.	74 (3)
74	The following agricultural implements, namely: winnowers, threshers, mowing and reaping machines, binding machines, clod-cutters, root-cutters, ensilage-cutters, horse	72 (8)	85	Component parts (other than rubber fittings being component parts of railway carriages and articles specified in part I of this Schedule) of Railway Materials; as defined in item No. 74 (2) of the First Schedule to the Indian Tariff Act, 1934, namely: such parts only as essential for the working of railways and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose:	74 (3)
				Provided that articles which do not satisfy this condition shall also be deemed to be component parts of the railway material to which they belong, if they are essential to its operation and are imported with it in such quantities as may appear to the Collector of Customs to be reasonable.	
			86	Conveyances not otherwise specified and component parts and accessories thereof excluding articles specified in Part I of this Schedule.	75
			87	Aeroplanes, aeroplane parts, aeroplane engines, aeroplane engine parts and rubber tyres and tubes used exclusively for aeroplanes.	76

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
(1)	(2)	(3)
88	All manufactured articles and materials used in aircraft construction, and books, drawings, diagrams, illustrations and any other technical publications imported for the purpose of maintenance, repair and overhaul of aircraft, aero-engines and their instruments and equipment. Provided that nothing falling under this description shall be deemed to fall under any other serial of this Schedule.	The appropriate item.
89	Ships and other vessels for inland and harbour navigation, including steamers, launches, boats and barges imported entire or in sections: Provided that articles of machinery as defined in item No. 72 or No. 72 (3) of the First Schedule to the Indian Tariff Act, 1934, shall, when separately imported, not be deemed to be included hereunder.	76 (1)
90	Light ships	76 (2)
91	Furniture tackle and apparel, not otherwise described for steam-sailing, rowing and other vessels.	76 (3)
92	Instruments, apparatus and appliances other than electrical, including cinematographic but excluding articles otherwise specified in this Schedule and those falling under the Machine Tools Control Order, 1941.	77
93	Optical, scientific, philosophical and surgical instruments, apparatus and appliances not made of rubber.	77 (2)
94	Optical, scientific, philosophical and surgical instruments, apparatus and appliances made of rubber.	77 (2)
95	Rubber balls, balloons and toys	84
96	Art. the following works of:—(1) Statuary and pictures intended to be put up for the public benefit in a public place, and (2) memorials of a public character intended to be put up in a public place, including the materials used, or to be used in their constructions, whether worked or not.	86 (2)
97	Artificial horn manufactured from rennet casein.	87
98	Asbestos, raw	87
99	Bort	87
100	Celluloid	87
101	Cellulose acetate sheet and moulding powders	87
102	Cresol-formaldehyde moulding powders	87
103	Curled rope hair	87
104	Diamonds, industrial, in all forms, including diamond powder.	87
105	Fibre boards, hardboards, insulating boards, and plywood, excluding vulcanised fibre sheets.	87
106	Gas black, thermatomic black, acetylene black, and carbon black.	87
107	Glass substitutes	87
108	Glucose, all sorts	87
109	Micarta sheets	87
110	Nickel catalyst	87
111	Phenol-formaldehyde moulding powders	87
112	Phenol-formaldehyde resinous sheets, tubes, rods and other materials.	87
113	Perspex (methyl methacrylate)	87
114	Pyrotechnic aluminium powder	87
115	Stereo slongs	87
116	Synthetic resins in the manufacture of which formaldehyde, phenol, cresol or urea, is used.	87
117	Textile printing dyes	87
118	Urea-formaldehyde moulding powders	87
119	Vulcanised fibre in sheets, rods and tubes	87
120	Wooden battery separators	87
121	Window glass channels	87
122	All articles not otherwise specified in this Schedule, except the following, namely:— (a) Silver bullion and silver sheets and plates which have undergone no process of manufacture subsequent to rolling falling under item No. 61 (2) of the First Schedule to the Indian Tariff Act, 1934. (b) Gold bullion and gold sheets and plates which have undergone no process of manufacture subsequent to rolling falling under item No. 61 (3) of the First Schedule to the Indian Tariff Act, 1934. (c) Current coin of the Government of India falling under item No. 62 of the First Schedule to the Indian Tariff Act, 1934. (d) Silver coin not otherwise specified falling under item No. 62 (1) of the First Schedule to the Indian Tariff Act, 1934. (e) Gold coin falling under item No. 62 (2) of the First Schedule to the Indian Tariff Act, 1934.	The appropriate item.

New Delhi, 1st July 1943

No. 24-I.T.C./43—For the purposes of clause (viii) of the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, and in the supersession of that Department notification No. 50-I.T.C./41, dated the 26th July 1941, the Central Government is pleased to appoint until further order Sir Guthrie Russell, Director General, Munitions Production, in the Department of Supply to be Steel Import Controller and Mr. J. R. Walton and Mr. S. M. K. M. to be Deputy Steel Import Controllers.

New Delhi, 1st July 1943

No. 25-I.T.C./43—For the purposes of clause (ix) of the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, and in supersession of that Department notification No. 58-I.T.C./41, dated the 23rd August 1941 and No. 32-I.T.C./42, dated the 6th June 1942, the Central Government is pleased to appoint Mr. Ram Chandra, C.I.E., M.B.E., I.C.S., as Chief Controller of Imports (Address: Commerce Department, New Delhi).

New Delhi, 1st July 1943

No. 26-I.T.C./43—For the purposes of clause (x) of the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, the Central Government is pleased to appoint Mr. D. H. Elwin, O.B.E., I.C.S., as the Deputy Chief Controller of Imports, Calcutta.

New Delhi, 1st July 1943

No. 27-I.T.C./43—For the purposes of clause (xi) of the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, the Central Government is pleased to appoint Mr. P. C. Chaudhuri, I.C.S., as the Deputy Chief Controller of Imports, Bombay.

New Delhi, 1st July 1943

No. 28-I.T.C./43—For the purposes of clause (xii) of the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, and in supersession of that Department notification No. 22-I.T.C./43, dated the 29th May 1943, the Central Government is pleased to appoint *ex officio* the undermentioned officers as Import Trade Controllers:—

(1) The Controller of Customs, Madras, for the Province of Madras.

(2) The Deputy Chief Controller of Imports, Bombay, for the Province of Bombay.

(3) The Foreign Trade Controller, Calcutta, for the provinces of Bengal and Orissa.

(4) The Collector of Customs, Karachi, for the Province of Sind.

(5) All Collectors of Land Customs in provinces other than those mentioned above, in respect of imports across land customs frontiers over which each such Collector has jurisdiction.

New Delhi, 1st July 1943

No. 29-I.T.C./43—The following Open General Licences issued by the Central Government under the notification of the Government of India in the Department of Commerce No. 23-I.T.C./43, dated the 1st July 1943, and in the supersession of Open General Licences Nos. I, II, III, IV, V, VII and XI issued in pursuance of that Department notification No. 25-I.T.C./40, dated the 31st December 1940, No. 56-I.T.C./41, dated the 23rd August 1941 and No. 22-I.T.C./42, dated the 28th March 1942 and published with the notifications of that Department No. 59-I.T.C./41, dated the 23rd August 1941, No. 60-I.T.C./41, dated the 23rd August 1941, No. 46-I.T.C./42, dated the 5th September 1942, No. 61-I.T.C./42, dated the 21st November 1942, No. 8-I.T.C./43, dated the 27th February 1943 and No. 10-I.T.C./43, dated the 20th March 1943 are published for general information:—

IMPORT TRADE CONTROL

OPEN GENERAL LICENCE No. I

In pursuance of Commerce Department Notification No. 23-I.T.C./43, dated the 1st July 1943, the Central Government gives general permission to all persons to import until further notice from Ceylon any of the goods specified in the Schedule to the said notification (not being goods previously imported into Ceylon from Canada, Newfoundland or a place outside the British Empire), except goods

of the following descriptions covered by the entries in that schedule noted against each :—

Description	Part of Schedule	Serial No.
Goods of all descriptions given in Part I of the Schedule.	I	All serials
Tea chests and parts and fittings excluding aluminium tea chest linings and tea chests containing aluminium.	II	2
Raw manilla hemp (fibre)	II	3
Raw hemp excluding raw manilla hemp (fibre)	II	4
Raw sisal fibre	II	5
Aloe fibre	II	6
Sisal yarn	II	7
Aluminium circles, sheets and other manufactures, not otherwise specified.	II	12
Unwrought ingots, blocks and bars of aluminium.	II	13
Bearings	II	19
Small tools and hand tools	II	20
Precision and measuring tools	II	21
Abrasives	II	22, 23, 24 and 25.
Crucibles	II	26
Belting	II	27 and 28
Aluminium tea chest linings, and tea chests containing aluminium.	IV	153
Domestic hardware and stoves made of aluminium.	IV	267
Metal lamps and parts of lamps made of aluminium.	IV	271
Smokers' requisites made of aluminium	IV	327
Aluminium powder and paint	V	33
Bort and industrial diamonds	V	60
Diamonds unset and imported uncut excluding bort and industrial diamonds.	V	61
Bort and industrial diamonds only	V	69, 99, 104

Provided further that this permission does not apply to cinematograph films printed in the British Empire from negatives either produced or owned by companies, firms or persons established in countries outside the British Empire.

This licence is without prejudice to the application to any goods of other any prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.

IMPORT TRADE CONTROL
OPEN GENERAL LICENCE No. I

In pursuance of Commerce Department Notification No. 23-I.T.C./43, dated the 1st July 1943, the Central Government gives general permission to all persons to import until further notice from Iraq, Iran, Muscat, Bahrain, Kuwait and the Trucial Shaikhdoms any of the following goods falling under the item and part of the Schedule to the said Notification mentioned against them, provided they are imported in bulk in a tanker :—

Part	Serial No.	Description
IV	105 and 106	Mineral oils, motor spirit and lubricating oils.
V	17, 18, 19, 20.	

2. This licence is without prejudice to the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.

IMPORT TRADE CONTROL
OPEN GENERAL LICENCE No. III

In pursuance of Commerce Department Notification No. 23-I.T.C./43, dated the 1st July 1943, the Central Government gives general permission to all persons (1) to import from the Portuguese Possessions in India any of the goods specified in the Schedule to the said notification, except goods of the following descriptions covered by the entries in that Schedule noted against each :—

Description	Part of Schedule	Serial No.
Tea chests and parts and fittings thereof excluding aluminium tea chests linings and tea chests containing aluminium.	II	2
Raw manilla hemp (fibre)	II	3
Raw hemp excluding raw manilla hemp (fibre)	II	4
Raw sisal fibre	II	5
Aloe fibre	II	6
Sisal yarn	II	7
Aluminium tea chest linings, and tea chests containing aluminium.	IV	153
Domestic hardware and stoves made of aluminium.	IV	267
Metal lamps and parts of lamps made of aluminium.	IV	271
Smokers' requisites made of aluminium	IV	327
Aluminium powder and paint	V	33
Bort and industrial diamonds	V	60, 69, 99 and 104.
Diamonds unset and imported uncut, excluding bort and industrial diamonds.	V	61

Provided such goods have been manufactured or produced in these territories; and (2) to import by land from any

other country contiguous to the land frontiers of India any such goods, provided they have not previously been imported into such country wholly or partly by sea, from any country outside India.

2. This licence is without prejudice to the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.

IMPORT TRADE CONTROL
OPEN GENERAL LICENCE No. IV

In pursuance of Commerce Department Notification No. 23-I.T.C./43, dated the 1st July 1943, the Central Government gives general permission for the importation from any country, until further notice, of goods which are included in the Schedule to the said notification and which :—

(i) are *bona fide* samples or advertising matter supplied free of charge not exceeding Rs. 100 in c.i.f. value in one consignment, or

(ii) are exempt from duty on importation by or on behalf of Consular Officers, etc., under items Nos. 46—50 of notification No. 33-Cus., dated the 22nd June 1935, of the Government of India in the Finance Department (Central Revenues) as amended up to the date of the issue of this licence.

This licence is without prejudice to the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.

IMPORT TRADE CONTROL
OPEN GENERAL LICENCE No. V

In pursuance of Commerce Department Notification No. 23-I.T.C./43, dated the 1st July 1943, the Central Government gives general permission for the importation from the United States of America of any of the goods specified in the Schedule to the said notification which are imported by the Government of India under the procedure prescribed for Lease and Lend supplies from that country.

N. R. PILLAI
Secretary to the Government of India

The 24th July 1943

No. 15524—Com-9/43-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

WAR RISKS INSURANCE
New Delhi, 5th June 1943

No. 24-W. R. I. (G.)/43—In pursuance of sub-rule (2) of rule 15 of the War Risks (Goods) Insurance Rules the Central Government is pleased to direct that the following further amendments shall be made in the list of recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce No. 25-W. R. I./40, dated the 28th December 1940, namely :—

To the said List, the following entries shall be added, namely :—

- 219. Mr. R. C. Lester, C/o Huldibari Tea Estate, Binnaguri Post Office, Duars.
- 220. Mr. W. S. Stowell, C/o Malangi Tea Estate, Hasimara Post Office, Duars.
- 221. Mr. D. Napier, C/o New Chumta Tea Estate, New Chumta Post Office, via Sukna, D. H. Rly.
- 222. Mr. J. A. D. Wilkins, C/o Pussimbiug Tea Estate, Ghoom Post Office, D. H. Rly
- 223. Mr. R. Ross, C/o Beech Tea Estate, Hasimara Post Office, Jalpaiguri.
- 224. Mr. C. G. Smyth, C/o Satali Tea Estate, Hasimara, Post Office, Duars.
- 225. Mr. N. H. Dinmin, C/o Belgachi Tea Estate, Panighatta Post Office, via Siliguri, E. B. Rly.
- 226. Mr. T. A. Baldry, C/o Tumson Tea Estate, Maryehong Post Office, via Darjeeling, D. H. Rly.
- 227. Mr. D. A. C. Farren, C/o Teesta Valley Tea Estate, Rungli Rungliot Post Office, North Bengal.
- 228. Mr. S. W. Powell, C/o Dekhari Tea Estate, Rajmahal Post Office.
- 229. Mr. B. B. P. McIntyre, C/o Telojan Tea Company Limited, Moran Post Office, Assam.
- 230. Mr. E. B. Sim, C/o Jorhaut Tea Company Limited, Chumamara Post Office, Muriani, Assam.
- 231. Mr. W. C. Cronhelm, C/o Singlo Tea Company Limited, Jaboka Division, Sonari Post Office, Assam.
- 232. Mr. A. H. Dawkins, C/o East India Tea Company Limited, Duflating Division, Titabar Post Office, Assam.

233. Mr. C. R. W. Ashfield. Behabor Tea Estate, Behabor Post Office, Assam.
234. Mr. W. T. Brodie, C/o Borahi Tea Company Limited, Sonari Post Office, Assam.
235. Mr. P. C. Casebourne, C/o Doom Dooma Tea Company Limited, Doom Dooma Post Office, Assam.
236. Mr. R. H. S. Oliver, C/o Mileng Estate, Nakachari Post Office, Assam.
237. Mr. F. Wooley-Smith, C/o Tingri Tea Company Limited, Hoogrijan Post Office, Assam.
238. Mr. A. C. Hope, C/o Dahingepar Tea Estate, Mariani Post Office, Assam.
239. Mr. M. Irving, C/o Gungaram Tea Estate, Baghdogra Post Office, Siliguri.
240. Mr. J. G. Rae, C/o Dessai and Parbutia Tea Company Limited, Mariani Post Office, Assam.
241. Mr. R. A. Crampton, C/o Bordubi Tea Company Limited, Doom Dooma Post Office, Assam.
242. Mr. B. I. Barry, C/o Bishnauth Tea Company Limited, Pertabghur, Sootea Post Office, Assam.
243. Mr. N. Dawson, C/o Borelli Tea Company Limited, Plumbarie Division, Balipara Post Office, Tezapore, Assam.
244. Mr. D. C. Hodson, C/o Eastern Assam Tea Company Limited, Chabua Post Office, Assam.
245. Mr. J. M. Storrie, C/o Lackatoorah Tea Estate, Sylhet Post Office.
246. Mr. C. W. Morley, C/o Koomber Tea Estate, Kumbhir Post Office, Cachar.
247. Mr. T. A. Everard, C/o Doloo Tea Estate, Dalu Post Office, Cachar.
248. Mr. P. Trinkle, C/o Dholai Tea Estate, Kukichara Post Office, Cachar.
249. Mr. N. Mackenzie, C/o Roopacherra Tea Company Limited, Vernerpur Post Office, Cachar.
250. Mr. G. McIntosh, C/o Hantapara Tea Estate, Hantapara Post Office, Jalpaiguri.
251. Mr. J. J. C. Weston, C/o Gandrapara Tea Estate, Banarhat Post Office, Jalpaiguri.
252. Mr. A. L. Parnell, C/o Halmirah Tea Company Limited, Golaghat Post Office, Assam.
253. Mr. A. Simmonds, C/o Oraugajuli Tea Estate, Pauerihat Post Office, Assam.
254. Mr. W. Cullen, C/o Bidyanagar Tea Estate, Dullobcherra Post Office, Sylhet.
255. Mr. W. T. Starrock, C/o Jetinga Valley Tea Estate, Dancherra Post Office, Cachar.
256. Mr. J. Forbes, C/o Allynugger Tea Estate, Shamshernagar Post Office, Sylhet.
257. Mr. J. C. Henderson, C/o Ranicherra Tea Estate, Sailihat Post Office, Dam Dim. B. & A. Rly.
258. Mr. A. G. Brown, C/o Hahaipatha Tea Estate, Mal Post Office, Dooars.
259. Mr. J. W. McKenzie, C/o Sungma Tea Company Limited, Nagri Spur Post Office, via Sonada, D. H. Rly.
260. Mr. R. H. Ferguson, C/o Leesh River Tea Estate, Pillans Hat Post Office, Jalpaiguri.
261. Mr. J. E. Boyd, C/o Ranicherra Tea Estate, Sailihat Post Office, B. & A. Rly.
262. Mr. J. E. Danter, C/o Ruthna Tea Estate, Juri Post Office, Sylhet.
263. Mr. G. E. Normington, C/o Buidapani Tea Estate, Banarhat Post Office, Dooars, Jalpaiguri.
264. Mr. A. C. Ricketts, C/o Taipoo Tea Association, Baghdora Post Office, D. H. Rly., North Bengal.
265. Mr. F. J. Darnford, C/o Ging Tea Estate, Labong Post Office, North Bengal.
266. Mr. J. Mackie, C/o Chaloumi Tea Estate, Matelli Post Office, Jalpaiguri.
267. Mr. E. W. Hughes, C/o New Glencoe Tea Estate, Mal Post Office, Dooars.
268. Mr. M. Fraser, C/o Hope Tea Estate, Nagrakata Post Office, Jalpaiguri.
269. Mr. W. Stewart, C/o Tirrihamah Tea Estate, Panighatta Post Office, Bagdora, D. H. Rly.
270. Mr. J. T. Young, C/o Newlands Tea Estate, Newlands Post Office, Jalpaiguri.
271. Mr. D. H. Barnes, C/o Chuapara Tea Estate, Chuapara Post Office, Duars.
272. Mr. R. Trotter, C/o Selimbong Tea Estate, Nagri Spur Post Office, via Sonada, D. H. Rly.
273. Mr. W. Henry, C/o Empire of India and Ceylon Tea Company Limited, Barjuli Post Office, Assam.
274. Mr. M. D. Jahan, C/o Dinjoye Tea Estate, Chabua Post Office, Assam.
275. Mr. A. D. McWilliam, C/o Balipara Tea Estate, Lokra Post Office, Assam.
276. Mr. C. E. C. Chandler, C/o Paboojan Tea Company Limited, Barhappan Post Office, Assam.
277. Rai Upendralal Ray Bahadur, C/o Indian Merchants' Association, Chittagong.
278. Mr. B. V. Chinery, C/o Pahargoomiah Tea Association, Limited, Hatighisha Post Office, D. H. Rly.
279. Mr. H. F. Clark, C/o Subong Tea Estate, Lalgaon Post Office, Cachar.
280. Mr. P. K. Das, C/o Maridhar Tea Estate, Gunganga Post Office, Darjeeling.
281. Mr. B. L. Erskine, C/o Sockieting Tea Estate, Borjan Post Office, Assam.
282. Mr. J. B. Melville, C/o Bukhial Tea Estate, Letajan Post Office, Assam.
283. Mr. J. P. Harper, C/o Tinkong Tea Estate, Tinkong Post Office, Assam.
284. Mr. S. A. Pearson, C/o Dewan Tea Estate, Dewan Post Office, Cachar.
285. Mr. R. F. King, C/o Gillapukri Tea Estate, Tinsukia Post Office, Upper Assam.
286. Mr. R. J. Clarke, C/o Dirai Tea Estate, Mariani Post Office, Assam.
287. Mr. F. G. Godsell, C/o Digulturrung Tea Estate, Doom Dooma Post Office, Assam.
288. Mr. R. H. Hossack, C/o Koyah Tea Estate, Mariani Post Office, Cachar.
289. Mr. W. H. Matbhews, C/o Darjeeling Tea Merchants' Association, Limited, Rungli Rungli Post Office, D. H. Rly.
290. Mr. C. T. Irwin, C/o Bhamobari Tea Estate, Bhamobari Post Office, Duars.
291. Mr. H. St. J. Morrison, C/o Demdima Tea Estate, Birpara Post Office, Dooars.
292. Mr. E. G. L. Weg, C/o Binaguri Tea Estate, Binaguri Post Office, Dooars.
293. Mr. F. M. Anderson, C/o Hatticherra Tea Estate, Silchar Post Office, Cachar.
294. Mr. I. D. Stephens, C/o Kalline Tea Estate, Kalline Post Office, Cachar.
295. Mr. F. N. Gamble, C/o Banarhat Tea Company Limited, Banarhat Post Office, E. B. Rly., Central Dooars.
296. Mr. C. A. L. Burton, C/o Kodala Tea Estate, Kodala Post Office, Chittagong.
297. Mr. A. S. Macwhister, C/o Cinnatollah Tea Estate, North Jikhimpur Post Office, Assam.
298. Mr. B. N. Craes, C/o Lopchu Tea Estate, Lopchu Post Office, Darjeeling.
299. Mr. G. B. Alexander, C/o The Corramore Company Limited, Hatigarh Post Office, Darrang.
300. Mr. G. Gordon, C/o Deundi Tea Estate, Shaliganj Post Office, A. B. Rly.
301. Mr. A. Brown, C/o Iringnara Tea Company Limited, Dwarbund Post Office, Cachar.
302. Mr. K. O. Smith, C/o Monierkhal Tea Estate, Monierkhal Post Office, via Silchar, Cachar.
303. Mr. R. A. Palmer, C/o Thanai Tea Estate, Dooars Post Office, Assam.
304. Mr. A. Skene, C/o Jainti Tea Estate, Hatighisha Post Office, Dooars.
305. Mr. C. Mackessack, C/o Hapjan Purboi Tea Estate, Naherkatia Post Office, Assam.
306. Mr. Geo. Mackerron, C/o Kuturi Tea Estate, Jakhlabandha Post Office, Assam.
307. Mr. M. H. Burton, C/o Halem Tea Estate, Halem Post Office, Assam.
308. Mr. F. G. Marsh, C/o Phoobsring Tea Estate, Lebong Post Office, Darjeeling.
309. Mr. W. E. Legge, C/o Kallinecherra, Kalaini Post Office, Cachar.
310. Mr. H. T. Dominy, C/o Binnakandy, Binnakandy Post Office, Cachar.
311. Mr. O. F. Hamilton, C/o Endogram, Kumbhir Post Office, Cachar.
312. Mr. Wm. P. Archibald, C/o Derby, Derby Post Office, Cachar.
313. Mr. H. G. Webb, C/o Tilkah, Lakhipur Post Office, Cachar.
314. Mr. E. W. Bishop, C/o Lungla, Lanla Post Office, Sylhet.
315. Mr. R. Godwin Smith, C/o Shumshernugga, Shumshernugga Post Office, Sylhet.
316. Mr. G. Kydd, C/o Lougai and Chandkhira, Chandkhira Post Office, Sylhet.
317. Mr. G. R. Hughes, C/o Pathini, Chandkhira Post Office, Sylhet.
318. Mr. D. R. Livingstone, C/o Hattikhira, Chandkhira Post Office, Sylhet.
319. Mr. H. Sinclair, C/o Parbutpore, Langla Post Office, Sylhet.

320. Mr. A. Cleland, C/o Isa Bheel, Hattikhira Post Office, via Chandkhira.
321. Mr. Wm. Murray, C/o Sathgao, Satgaon Post Office, Sylhet.
322. Mr. J. P. Ireland, C/o Chundeecherra, Chandpur Bagan via Shaistaganj, Sylhet.
323. Mr. J. G. James, C/o Dhoolie, Titabar Post Office, Assam.
324. Mr. H. L. Shaw, C/o Methoni, Bokakhat Post Office, Assam.
325. Mr. W. G. Cherry, C/o Panbarry, Gorganga Post Office, Assam.
326. Mr. E. Buchanan, C/o Bokakhat, Bokakhat Post Office, Assam.
327. Mr. R. W. B. Pigot, C/o Khonges, Rajmai Post Office, Assam.
328. Mr. T. S. C. Cronhelm, C/o Sonabheel, Bindukuri Post Office, Assam.
329. Mr. A. M. Mathieson, C/o Bogabagh, Sepakati Post Office, Assam.
330. Mr. F. G. Metcalfe, C/o Marangi, Letekujan Post Office, Assam.
331. Mr. A. Murdoch, C/o Bamgaon, Balipara Post Office, Assam.
332. Mr. R. S. Wood, C/o Nahor Habi, Lakwah Post Office, Assam.
333. Mr. W. J. Leonard, C/o Woka, Furkating Post Office, Assam.
334. Mr. R. F. Stephen, C/o Koomtai, Badlipar Post Office, Assam.
335. Mr. A. G. Johnston, C/o Singri, Dhekiajuli Darrang Post Office, Assam.
336. Mr. J. C. Waddell, C/o Dessoie, Mariani Post Office, Assam.
337. Mr. H. E. Woolmer, C/o Kanu, Sapakhati Post Office, Assam.
338. Mr. A. D. Mitchell, C/o Balseri, Darrang-Panbari Post Office, Assam.
339. Mr. A. C. Deck, C/o Sylee, Sailihat Post Office, Jalpaiguri.
340. Mr. A. V. Bishop, C/o Nya Sylee, Nagrakata Post Office, Jalpaiguri.
341. Mr. G. M. Harper, C/o Kumai, Matelli Post Office, Jalpaiguri.
342. Mr. E. P. Johnson, C/o Chengmari, Daichang Post Office, Jalpaiguri.
343. Mr. R. T. Thomas, C/o Toorsa, Dalsingpara Post Office, East Dooars.
344. Mr. G. R. Fentwisle, C/o Dalsinghpara, Dalsingpara Post Office, East Dooars.
345. Mr. R. H. Rankin, C/o Dalmore, Birpara Post Office, Jalpaiguri.
346. Mr. H. F. Dempster, C/o Ethelbari, Birpara Post Office, Jalpaiguri.
347. Mr. T. R. Clark, O.B.E., C/o Salonah Tea Estate, Salana Post Office, Assam.
348. Mr. W. N. Davis, C/o Kandeli Tea Estate, Kathiatali Post Office, Assam.
349. Mr. A. W. H. Timms, C/o Katalgoorie Tea Estate, Mariani Post Office, Assam.
350. Mr. T. E. Rogers, C/o Amluckie Tea Estate, Manipur Road Post Office.
351. Lt.-Col. Read, I.E., Executive Engineer, Chittagong.
352. Mr. J. F. Heatly, C/o Guest, Keen, Williams Limited, Calcutta.
353. Mr. D. H. Mackay, C/o Macneill and Company, Calcutta.
354. Mr. J. Michael, C/o Thomas and Company, Calcutta.
355. Mr. J. S. Humphrys, C/o Bengal Aerating Gas Factory Limited, Calcutta.
356. Mr. A. L. Lyali, C/o Shaw Wallace and Company, Calcutta.
357. Mr. J. H. E. Johnston, C/o Martin and Company, Calcutta.

358. Mr. J. S. Quin, C/o Macneill and Company, Calcutta.
359. Mr. R. Stancourt, C/o Turner Morrison and Company Limited, Calcutta.
360. Mr. W. C. Bartley, C/o Aluminium Manufacturing Company Limited, Calcutta.
361. Mr. H. R. Harding, C/o Associated Electrical Industries (India) Limited, Calcutta.
362. Mr. J. H. Speller, C/o Bengal Telephone Corporation Limited, Calcutta.
363. Mr. C. A. Maguire, C/o British Insulated Cables Limited, Calcutta.
364. Mr. D. W. Torry, C/o Air Conditioning Corporation Limited, Calcutta.
365. Messrs. Mackintosh Burn Limited, Managing Agents Gillanders Arbuthnot and Company, Calcutta.

New Delhi, 27th May 1943

No. 25-W.R.I. (G.)/43—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely :—

In the Schedule annexed to the said notification, the following entry shall be inserted, namely :—

“85A. Sentinel Assurance Company Limited, Bombay.”

New Delhi, 12th June 1943

No. 26-W.R.I. (G.)/43—In exercise of the powers conferred by sub-section (4) of section 3 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce No. 70-W.R.I./42, dated the 14th November 1942, namely :—

In item 23 of the Schedule annexed to the said notification, after the word “Vessel”, the words “or in transit” shall be inserted.

New Delhi, 19th June 1943

No. 27-W.R.I. (G.)/43—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Goods) Insurance Rules, namely :—

In the second column of the Form set forth in the Fourth Schedule to the said Rules—

(i) in item 1, the words, figures and brackets “and also of Loss Assessors appointed under rule 15(2)” shall be omitted ; and

(ii) in item 5 after the word “Scheme”, the words, figures and brackets “and remuneration and expenses of Loss Assessors appointed under rule 15(2)” shall be inserted.

New Delhi, 19th June 1943

No. 28-W.R.I. (G.)/43—In pursuance of sub-rule (2) of rule 6 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to fix the rate of premium payable under any policy of insurance issued under the Scheme in respect of the quarter ending 30th September 1943 at two annas and six pies per month or part of a month for each complete sum of one hundred rupees.

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 26th July 1943

No. 15645-Com.(C).—The following notification of Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

CENTRAL EXCISES

Simla, 22nd May 1943

No. 18 In exercise of the powers conferred by section 7 of the Matches (Excise Duty) Act, 1934 (XVI of 1934),

the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 71-Central Excises, dated the 1st October 1938, namely:—

In the list of territories set forth in the said notification, the entry "Dhrangadhra State" shall be omitted.

K. G. JACOB

Dy. Secy. to the Govt. of India

The 27th July 1943

No. 15760—Com.-54/43-Com.(C).—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

INDUSTRIAL CONTROL

New Delhi, 12th June 1943

No. 251-I.C. (B) (69)/42—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Sulphate of Alumina Control Order, 1943, namely:—

1. In sub-clause (a) of clause 3 of the said Order, before the word "Person", the word "Any" shall be inserted.

2. In Form D appended to the said Order, below the words "Licence No.", the following shall be inserted, namely:—

"This Licence shall be valid for the period commencing from and ending on....."

H. M. PATEL

Deputy Secy. to the Govt. of India

HOME DEPARTMENT
NOTIFICATIONS

The 23rd July 1943

No. 2269-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT

GENERAL

PROSCRIPTION

The 16th June 1943

No. 1032/12414-P.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of a book in English entitled "Frontier Speaks", written and published by Mohammad Yunus for the Minerva Book Shop, Lahore, and printed by Mirza Mohammad Sadiq, keeper of the Ripon Printing Press, Lahore, and all other documents containing copies, reprints or translations of, or extracts from, the said book on the ground that it contains matter of the nature described in clause (d) of sub-section (1) of section 4 of the said Act, read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

F. C. BOURNE

Chief Secretary to Government, Punjab

The 27th July 1943

No. 2313(C).—The following notification by the Chief Commissioner, Delhi, is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

GENERAL

The 3rd May 1943

No. F. 8(3) 43—Whereas it appears to the Chief Commissioner of Delhi that the book in Hindi entitled

"Arya Satyagraha", described on its title page as having been written by Satdeb Vidyalkar and printed at the Arjun Press, Shraddanand Bazar (Burn Bastion Road), Delhi, contains words and visible representations which tend to promote feelings of enmity and hatred between different classes of His Majesty's subjects and to bring into hatred and contempt and to excite disaffection towards the administration of the Hyderabad State and so as to be of the nature described in clauses (h) and (i) of the Indian Press (Emergency Powers) Act, 1931 as amended by the Indian States (Protection) Act, 1934;

Now, therefore, in exercise of the powers conferred by section 19 of the Act first cited the Chief Commissioner is pleased to declare every copy of the said book to be forfeited to His Majesty.

The 28th July 1943

No. 2326-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

HOME (PRESS) DEPARTMENT

The 21st July 1943

No. 677-Pr.—Whereas in the opinion of the Government the book in Hindi entitled "Satyarth Ramayana" written by Mithilendu, said to be published from an unauthorised Press named the "Pancham Bahini Press" Calcutta, contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (e), (f) and (k) of sub-rule (6) of that rule

Now, therefore, in exercise of the power conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the said rules, the Governor hereby prohibits further publication, sale or distribution of the said document and declares to be forfeited to His Majesty all copies, wherever found, of the said book and all other documents containing copies, reprints and translation of, or extracts from, the said book

By order of the Governor

A. E. PORTER

Addl. Secy. to the Govt. of Bengal

LAW DEPARTMENT
NOTIFICATION

The 26th July 1943

No. 15663-J.(C).—The following notification of the Government of India in the Legislative Department is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

New Delhi, 30th June 1943

No. F. 203/41-C. & G. (Judl.)—In pursuance of sub-section (2) of section 1 of the Federal Court Act, 1937 (XXI of 1941), as applied to the Santal Parganas District and the Chota Nagpur Division in the Province of Bihar, the Jaunsar-Bawar Pargana of the Dehra Dun District and the portion of the Mirzapur District south of the Kaimur Range in the United Provinces, the partially excluded areas in the province of Madras and the district of Sambalpur, the district of Angul and the district of Khondmals in the Province of Orissa, the Central Government is pleased to appoint the 5th July 1943 as the date on which the said Act shall come into force in the said areas.

BIND BASNI PRASAD

Addl. Dy. Secy. to the Govt. of India